

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P No. 143/KB/2010

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>th</sup> November 2017, 10.30 A.M

Name of the Company	Vinay Kumar Madhogaria & Ors.-Vs-NIF Ispat Ltd & Ors.		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. ABHRAJIT MITRA, SY. ADVOCATE
2. MISS RAJSHREE KATARIA, ADVOCATE
3. MR. SAPTARSHI MUKHERJEE, ADVOCATE
4. MR. SOUMABHO GHOSH, ADVOCATE

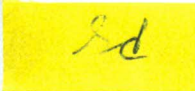
For Respondent  
No 1 to 5

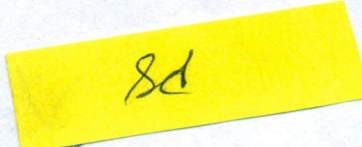
13.11.17

**ORDER**  
Ld. Counsels for the Respondent Nos.1 to 5 are present.

In the light of the order of the Hon'ble Calcutta High Court it appears that petition alleging oppression and mismanagement against NIF Ispat is opposed. The companies of NIF Group are part of the family settlement which is the very basis of the impugned order of the Company Law Board dated 23.12.2008, which is still subjudice in the 10F Appeal before the Hon'ble Calcutta High Court. No order can be passed unless and until the Hon'ble Calcutta High Court decides the appeal. In the circumstances, no order can be passed as the matter is still pending before the Hon'ble Calcutta High Court.

List on 18.12.2017.

  
(Jinan K.R.)  
Member (J)

  
(V.P. Singh)  
Member (J)